

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 34
TO BE ANSWERED ON 25.04.2016**

SHARE OF STATE GOVERNMENTS UNDER ESIC ACT

34. DR. K. GOPAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether at present all the State Governments bear 1/8th share of expenditure on medical benefits provided under the ESIC Act and the rest is borne by the Centre and if so, the details thereof;**
- (b) whether many State Governments are yet to provide their share to ESIC; and**
- (c) if so, the details thereof and the action taken/being taken by the Government in this regard, State/UT-wise?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): As per decision of Employees State Insurance (ESI) Corporation, expenditure on medical care under ESI Scheme is shared between ESI Corporation and the State Government in the ratio of 7:1 within a prescribed ceiling which is revised from time to time. Medical expenditure beyond this ceiling is to be borne by the concerned State Government.

(b) & (c): Yes, Madam. Government of National Capital Territory of Delhi is yet to provide their share of Rs.1127.87 crore (as on 31.03.2014). Out of this, an amount of Rs. 114.71 crore is due as 1/8th share payable within the ceiling and rest Rs. 1013.16 crore is due for payment outside the ceiling.

Steps are being taken to recover the pending dues. Matter is being persuaded at highest level including reminders at the level of Hon'ble Minister and DG, ESIC.
